

Central Administrative Tribunal Lucknow Bench Lucknow.

O.A. 574/2006

This, the 10th day of September 2007

Hon'ble Mr. M. Kanthaiah, Member (J)
Hon'ble Mr.P.K. Chatterji, Member (A)

Janardan Kumar Rawat aged about 38 years S/o Late Sheri Sukhdeo
Rawat 183/182 Mavaiya, Bhuiyan Devi Mandir,
P.O. Alambagh, Lucknow.

... Applicant.

By Advocate Shri M.A. Siddqui.

Versus

1. The Union of India through the General Manager North Eastern Railway, Gorakhpur U.P.
2. The D.R.M. North Eastern Railways Ashok Marg Lucknow.
3. The Senior D.C.M. North Eastern Railway Ashok Marg Lucknow.
4. Shri K.K. Prasad Traffic Inspector of Accounts, Sitapur through F/& A.C.A.O. North Eastern Railway Gorakhpur.

Respondents.

By Advocate Shri C.B. Verma.

By Hon'ble Mr. M. Kanthaiah, Member (J)

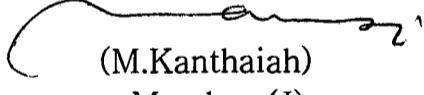
Heard both sides.

2. The applicant has filed this O.A. questioning the impugned debit list Annexure A-6 under which the respondents raised an amount of Rs. 1,80,346 as debit against the applicant, for which he made representation Annexure 8 to the authorities to drop such debit and not to deduct any amount from him but they have not passed any orders on his representation. It is also the contention of the applicant that Annexure 9 has been issued by Senior D.C.M. Respondent No. 3 dated 12.8.2005 asking the concerned Account Officer, to close above said debit and thus apprehending recovery

from him. The applicant counsel represents that if his pending representation annexure -8 is disposed of, the purpose of O.A. would be served. Respondents counsel represents that the respondents have not issued any specific order against the applicant in respect of deductions in pursuance of Annexure A-6 and they have no objection for disposing the pending representation of the applicant with a reasoned order.

3. In view of the above circumstances, O.A. is disposed of with a direction to the respondents to dispose of the pending representation of the applicant (Annexure A-8) dated 24.5.2006 and pass a reasoned order as per rules within a period of 3 months from the date of receipt of copy of this order. Further the respondents are directed not to make any recovery basing on Annexure 6 debit slip till the disposal of representation dated 24.5.2006. No costs.


(P.K. Chatterji)
Member (A)


(M.Kanthaiah)
Member (J)

10.9.2007